

ADMITTED

ON 12/7/04

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

C.O. II

ERNAKULAM BENCH

आदेश पत्र

ORDER SHEET

आवेदन सं० 200 को

ORIGINAL APPLICATION No. 570 of 200 4

आवेदक (s) K. Gopinathan Nair
and 6 ors.

प्रत्यर्थी (s) Director General of Posts,
New Delhi and 9 ors.

आवेदक (आवेदकों)
की ओर से अधिवक्ता

Advocate for

Applicant(s) Mr. O V Radhakrishnan

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for

Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : 12/7/04
Date of Presentation: 12.7.04

पंजीकरण की तारीख : 12/7/04
Date of Registration: 12.7.04

विषय : Inclusion of DA
Subject: in DCA

तैनाती की तारीख : 12/7/04
Date of Posting: 12.7.04

12/7/04
0005.0041

12.7.04
3

Mr. O V Radhakrishnan

O.A. 473/04

for joint application, is

allowed.

Mr. George Joseph, ACGSC takes
notice for the respondents.

The applicants are claiming the
benefit of merger of full DA with the pay
for the purpose of Death gratuity and
retirement gratuity. The grievance of
the applicant in this O.A. is that the
cut off date has been fixed as 1.4.95 in
A-2 and 1.1.96 in A-3, which according to
him is unconstitutional and void and
inoperative.

When the matter came up before the
Bench learned counsel for the applicant
submitted that similar matters in
O.A. 232/04 and 435/04 were admitted by
this Tribunal and this O.A. may also be
admitted. Respondents' counsel submitted
that he has no objection in admitting the
O.A. Hence the O.A. is admitted.

Reply not filed

25/8/04

RC

None for either side.

No reply filed yet. Call
on 07.10.2004.

25.08.2004

Reply filed on 21.9.04
returned to cure
defects

22/9/04

Reply re-presented

1/10/04

Rejoinder not filed

6/10/04

RC

None for either side.

Reply is on record. No
rejoinder filed yet. Rejoinder,
if any, filed by 25.10.2004
be taken on record and there-
after list before SB for final
hearing.

07.10.2004

Rejoinder added
to file

23/10/04

Repondents may file reply
statement within four weeks with copy to
the applicant who may file rejoinder, if
any, within two weeks thereafter. List
before RC for completion of pleadings on
25-8-04.

KVS(JM)
12.7.04

rv

14.03.2005
(7)

KVS

C-II

Mr.O.V.Radhakrishnan
Mr.George Joseph, ACGSC

Learned counsel for applicant submitted
that other connected cases are posted after one
month. Let this case also be posted alongwith
OA 233/04 etc.

Post after one month.

KVS(JM)
14.03.2005

vs

22.6.05
(26)

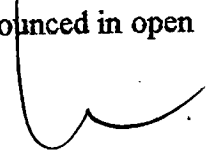
C-I

Mr.O.V.Radhakrishnan (rep)
Mr. George Joseph ACGSC (rep)

MA No. 554/05 to accept rejoinder is
not opposed. The MA is allowed. The rejoinder
be taken on record post alongwith OA
No. 588/04 on 4.7.05

KVS(JM)

SN(VL)

रजिस्ट्री के टिप्पण Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
to after one week No SB sitting. Hence adjourned under notice dt 01.7.05. 38 01/7/05.	11.8.05 SN(VC) C-I Mr.OV Radhakrishnan, Sr. (rep.) Mr.George Joseph, ACGSC (rep.) 17/10 Post along with OA 174/04 and connected cases after two months. By orders  COI asp 17.10.2005 KVS(JM) C-II (29) Mr. O.V.Radhakrishnan, Sr. Mr. George Joseph, ACGSC . MA 935/05 to accept additional reply is not opposed . Allowed. Heard. Common order pronounced in open Court.  KVS(JM) 17.10.2005 vs
Common final order verified by 23/10/05 COI	

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

1802
Mr. CV Radhakrishnan Sr. (rep.)
Mr. George Joseph A.C.S.C. (rep.)
Post along with OA 17404 and
connected cases after two months

By order

100

17/10/2017

17/10/2017

17/10/2017

17/10/2017

17/10/2017

17/10/2017

INDEX SHEET

LIST OF PAPERS

OA. 510/04

Sl No.	No. of Papers on Record			Date of Paper	Description on Paper
	I	II	III		

1.	1/7/2004			Proceedings	2 Pages
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2.	17/10/2005			Final Orders	44 Pages
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① ① 1/7/2004 OA

② " Vakalat

③ ② 1/10/04 Reply statement

④ ④ 6/6/05 Rejoinder

⑤ ⑤ 21/9/05 Addl. Reply statement

⑥ ⑥ 12/7/04 m/a